

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:123  
ANSWERED ON:02.12.2003  
GUJARAT RIOTS  
JASWANT SINGH YADAV;T. GOVINDAN

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the National Human Right Commission (NHRC) has filed a petition to Supreme Court, seeking fresh trial in five riot cases including the best bakery case outside Gujarat;
- (b) if so the facts and details thereof;
- (c) whether any decision has been given by the Supreme Court in this regard; and
- (d) if so, the action taken in pursuance thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a)&(b): The National Human Rights Commission (NHRC) had filed a Special Leave Petition seeking setting aside of judgment and order dated 27.6.2003 of the Addl. Sessions Judge, Fast Track Court No.1, Vadodara, passed in Sessions Case No.248 of 2002 known as the Best Bakery Case and also seeking directions for further investigation by an independent agency and retrial of the case in a competent court located outside the State of Gujarat. The said SLP has been converted into W.P. CrI. No.109 of 2003.

The NHRC also filed Transfer Petition Nos. 194-202 of 2003 for transfer of certain pending cases in the State of Gujarat arising out of the incidents of communal violence that took place between February and May, 2002 to courts outside of the State of Gujarat.

(c)&(d): The Hon`ble Supreme Court of India has not passed final Orders.